

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 526/MP/2014**

- Subject : Petition under Regulation 7 read with Regulation 12 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Open Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking Long Term Access in terms of LTA Application No. P-90G/112 dated 10.12.2013 for importing power from inter-State sources.
- Date of hearing : 6.2.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Noida Power Company Limited
- Respondents : Power Grid Corporation of India Limited and others.
- Parties present : Shri M.G. Ramachandran, Advocate, NPCL  
Ms. Anushree Bardhan, Advocate, NPCL  
Shri Vishal Gupta, NPCL  
Shri Sanket Srivastava, NPCL  
Shri R.C. Agarwal, NPCL  
Ms. Suparna Srivastava, Advocate, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for seeking direction to CTU to grant long term access for importing power from inter-State sources. Learned counsel for the petitioner further submitted as under:

- (a) On 27.6.2011, the petitioner applied to CTU for grant of connectivity for 500 MW. CTU on 16.8.2013 granted connectivity to the petitioner from the date of commissioning of the transmission system i.e Ballabgharh-Greater Noida (New) 400 kV D/C transmission line and 2x500MVA, 400/220 kA (transmission system)
- (b) Meanwhile, CEA vide its letter dated 11.10.2013 informed the petitioner that the implementation of transmission system has been suspended till resolution of dispute regarding the PPA.

(c) Subsequently, on 10.12.2013 the petitioner again applied for grant of Long Term Open Access from 1.10.2017. In response, CTU informed that the petitioner had received connectivity and had identified WR and ER as its target regions for procurement of long term power with a target quantum of 400MW and 100 MW respectively.

(d) In the 34<sup>th</sup> Standing Committee meeting on Power System Planning in Northern Region held on 8.8.2014, UPPCL stated that 400/220 kV GIS sub-station at Greater Noida (New) is not required for the use of UPPTCL and UPPCL as UPPTCL is constructing 765/400/220 kV sub-station to evacuate power. In the said meeting members were of the view that since UPPTCL is not agreeing for the creation of New Noida sub-station under ISTS and is declining to grant NOC to the petitioner for LTA from CTU, so the petitioner may take up the issue with CERC.

(e) The petitioner vide its letter dated 18.4.2014 informed CTU with regard to availability of transmission capacity in the existing inter-State transmission of the Power Grid connecting to 400 kV Greater Noida-Pali sub-station of UPPTCL, which is in turn connected to the existing 220 kV line of the petitioner from Pali sub-station to RC Green sub-station for conveyance of the power required by the petitioner which is procured from inter-State generating stations and other sources. The petitioner is ready to pay the transmission charges to Power Grid for the utilization of the said transmission line as per the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 in respect of 315 MVA capacity.

(f) The petitioner has already contributed to the construction and commissioning of one transformer of 315 MVA along with 2x220 kV bays at the Pali sub-station of UPPTCL and these are to be made available for the use of the petitioner.

2. After hearing the learned counsel, the Commission directed to admit the petition and issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 20.2.2015, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 4.3.2015.

4. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. Reply and rejoinder filed after due date shall not be considered.

5. The petition shall be listed for hearing on 12.3.2015.

By order of the Commission  
SD/-  
(T. Rout)  
Chief (Law)